

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 137/MP/2019

Coram:

Shri P.K. Pujari, Chairperson

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 11th September, 2021

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33 (A) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for granting time extension as provided in this petition including to achieve financial closure required under Clause 9.3.2 of the detailed procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on renewable energy sources To Inter-State Transmission System" dated 15.5.2018.

And

In the matter of

Torrent Power Limited,
Samanyay" 600, Tapovan, Ambawadi,
Ahmedabad – 380 015,
Gujarat

.... Petitioner

Vs.

Power Grid Corporation of India Limited (CTUIL),
Through Managing Director,
Saudamini, Plot No. – 2, Sector-29,
Gurgaon – 122 001 (Haryana)

.... Respondent

Parties present:

Ms. Swapna Seshadri, Advocate for the Petitioner

ORDER

The Petitioner, Torrent Power Limited, has filed the present Petition with the following prayers:

"(a) Direct the Respondent not to encash the BG pending the final disposal of this Petition by this Commission.

(b) Direct the Respondent to grant an extension of 5 months to the Petitioner to achieve financial closure as required under Clause 9.3.2 of the Detailed Procedure; and

*(c) Grant the required 12 months extension to the Petitioner to achieve the milestones as stated in Annexure 3 of the TA in line with the revised Annexure 3 (enclosed as per **Annexure-14** to this Petition) which would substitute the existing Annexure 3 of the TA by execution of an addendum to the TA executed between the Petitioner and the Respondent.*

2. The matter was mentioned by the learned counsel for the Petitioner during virtual hearing on 10.9.2021. On the request of the learned counsel for the Petitioner, the Petitioner was permitted to file affidavit seeking withdrawal of the Petition.

3. The Petitioner vide its affidavit dated 1.9.2021 has submitted that pursuant to surrender of existing Stage-II Connectivity at Bhuj pooling station for the proposed wind power plants in terms of Clause 4.2 of the Detailed Procedure for 'Grant of Connectivity to Projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018, the Petitioner on 20.3.2021 had terminated the Transmission Agreement dated 9.8.2018 and the same was accepted by the Respondent, CTUIL vide letter dated 21.6.2021. The Petitioner has submitted that in the view of the above circumstances, the present Petition has become infructuous and has sought permission to withdraw the present Petition.

4. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition.

5. Accordingly, the Petition No. 137/MP/2019 is disposed of as withdrawn.

**Sd/-
(P.K.Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(P.K. Pujari)
Chairperson**